

Organisations like the Central Salt and Marine Chemicals Research Institute and Kerala Public Health Engineering Department have conducted studies for providing safe and potable drinking water to the people of Lakshadweep Islands. Based on such studies, schemes are being taken up for the provision of drinking water in the Islands.

**Water shortage in major hospitals in NDMC areas in Delhi**

1987. SHRI D.P. JADEJA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government are aware of the continuing water shortage in all major hospitals in NDMC areas in Delhi; and

(b) if so, action taken by Government to ensure adequate water supply to Dr. Ram Manohar Lohia Hospital which is affected by an acute shortage of water ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) & (b) The supply of water to hospitals in NDMC area is usually normal except at occasions in summer season. In that eventuality, supply to all these hospitals is maintained through tankers.

Water supply to Dr. R.M. Lohia Hospital, in particular, is being augmented by re-developing the tube well by NDMC existing outside the Hospital premises. In addition, the two tube wells inside the Hospital premises are being commissioned.

**Implementation of multi-state cooperative societies act**

1988. SHRI HUSSAIN DALWAI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that the Urban Co-operative Banks having their branches in more than one State have brought to the notice of Government various difficulties experienced by them in implementation of the Multi-State Co-operative Societies Act; and

(b) if so, steps Government propose to take to remove their difficulties in the operation of their business ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) & (b) Seven Urban Cooperative Banks vide their Memorandum dated 22.12.84 conveyed the difficulties they would experience if the Multi-State Cooperative Societies Act, 1984 was implemented in the present form. The Act came into force with effect from 16.9.1985. The Rules under the Act have also been notified on 16.9.1985 and 28.10.85. The provisions of the Act and Rules take into account the suggestions made by the Banks.

**Proper sewage system in Pitampura**

1989. SHRI MOHD. MAHFOOJ ALI KHAN : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government are aware of the appalling conditions of polluted environment in which the residents of Pitampura are forced to live in the absence of a proper sewage system in the colony built by DDA; and

(b) if so, the action being taken or proposed to be taken by Government in the matter to improve the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Government is aware of problems of sewerage and sanitation in Pitampura.

(b) The outfall trunk sewer line of 2400 mm dia and other allied works such as pumping station and treatment plant being constructed by the MCD are likely to be completed by the end of 1988. The permanent solution for disposal of sewage of Pitampura and adjoining areas lies in the completion of this trunk sewer line by MCD. As an interim measure, the sewage is being disposed through oxidation ponds in Pitampura by DDA.